

(c) The programme has succeeded in arresting any significant rise in Malaria cases.

[*English*]

Expenditure On Containing Terrorism

7330. SHRI SANT RAM SINGLA : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have been compensating for the loss of lives of the civilians, police or army in dealing with terrorism in Punjab, Jammu & Kashmir and North-East;

(b) if so, the amount of ex-gratia payment fixed for the widows and children of the deceased; and

(c) the expenditure incurred by the Government on containing terrorism in Punjab, Jammu & Kashmir and North-East during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS : (SHRI RAJESH PILOT) : (a) Yes, Sir.

(b) A statement is attached.

Jammu & Kashmir:

(a) Security Personnel:

i.	For death	:	Rs. 1.25 lakhs
ii.	For permanent disability	:	Rs. 0.25 lakhs
i.	For partial disability	:	Rs. 0.10 lakhs

(b) Civilians:

i.	For death	:	Rs. 1.00 lakhs
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(c) The subject matter is the concern of respective State Governments.

Punjab : Government of Punjab is paying ex-gratia of Rs. 1,00,000/- to the next of kin of innocent persons killed in terrorist violence. Widows of the deceased persons are also allowed subsistence allowance of Rs. 1000/- per month (enhanced to Rs. 1500/- w.e.f. 1.4.1992) till one member of the family is absorbed in Government service. A compensation upto Rs. 10,000/- is paid for loss of property. Marriage grant of Rs. 10,000/- is paid for the marriage of daughter and sister of persons killed. Facility of loan at concessional rates and free education to the children of victims of terrorist violence are also provided.

Ex-gratia grant of Rs. 2,00,000/- is paid to the next of kin of dependents of security personnel killed by the terrorists. Subsistence allowance @ Rs. 1,000/- per month (Rs. 1500/- w.e.f. 1.4.1992) is admissible to the orphans, destitutes and 100% physically disabled security personnel as a result of terrorist violence. Marriage grant of Rs. 10,000/- is also given for the marriage of each of daughter and dependent sister of security personnel killed.

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|------|--|---|----------------|
| ii. | For permanent disability | : | Rs. 0.25 lakhs |
| iii. | For serious injury
(hospitalisation for
less than 24 hours) | : | Rs. 0.05 lakhs |
| iv. | For injury
(i.e. hospitalisation for
more than 24 hours) | : | Rs. 0.01 lakhs |
| v. | For minor injury
(discharged after first-aid, | : | Rs. 500.00 |

(c) *Central/State Government Employees:*

- | | | | |
|------|--|---|----------------|
| i. | For death | : | Rs. 1.00 lakhs |
| ii. | For permanent disability | : | Rs. 0.25 lakhs |
| iii. | For serious injury
(i.e. hospitalisation for
more than 24 hours) | : | Rs. 0.05 lakhs |
| iv. | injury
(hospitalisation
less than 24 hours) | : | Rs. 0.01 lakhs |
| v. | Minor injury
(discharge after first-aid, | : | Rs. 500.00 |

Besides above benefits dependents of above categories of persons men-

tioned are also eligible for other retirement benefits under the relevant rules.

NORTH-EAST

Assam :

- | | | | |
|------|---|---|---|
| i. | Civilians killed | : | Rs. 1.00 lakhs plus to one eligible member of the family. |
| ii. | Security personnel killed | : | Rs. 1.00 lakhs each |
| iii. | Parsons hired by
Government and killed | : | Rs. 50,000 each |

Manipur : Government of Manipur makes payment of compensation/ex-

gratia in the event of death of its employees as under:

i.	Class I	: Rs. 1 lakh
	Class II	: Rs. 80,000/-
	Class III	: Rs. 60,000/-
	Class IV	: Rs. 50,000/-
ii.	Security Forces personnel killed	: Rs. 20,000/-
iii.	Any other person	: Rs. 20,000/-

Nagaland : According to Government of Nagaland Rs. 1,00,000/- has been sanctioned as es-gratia to the next of kin of police personnel killed.

Tripura : According to Government of Tripura, State Police has paid Rs. 20,000 to the next of kin of Police personnel killed. For other than police personnel killed in terrorist violence, Rs. 5,000 is paid to the next of the kin of persons killed from the Chief Minister's Discretionary Fund.

[*Translation*]

Homeopathic Dispensaries

7331. DR. RAMESH CHAND TOMAR:
SHRI SATYA DEO SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government propose to open more Homeopathic dispensaries in Delhi;

(b) if so, the number and locations thereof; and

(c) the time by which these dispensaries are likely to become operational?

THE MINISTER OF HEALTH AND FAMILY WELFARE SHRI B. SHANKARANAND) : (a) Yes, Sir.

(b) and (c). There are proposals to open two homeopathic units in Sahibabad and Pitampura under CGHS, Delhi, during 1994-95.

[*English*]

Oil Drilling Centres

7332. SHRI CHITTA BASU : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have decided to privatise twelve oil drilling centres under ONGC and the Oil India Ltd. in Assam; and

(b) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). In October, 1993 Government of India offered 33 small and 8 medium sized fields for development by Indian and foreign companies. Of these, 12